

## NOTICE

In Partial modification to the Judicial Assignment at **Aurangabad Bench**, which had come into effect from 05.07.2021 (Partially modified w.e.f. 02.08.2021, 09.08.2021, 17.08.2021, 30.08.2021, 27.09.2021, 04.10.2021, 11.10.2021 and 25.10.2021), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 15.11.2021** :

Sr. No	sitting	assignment
1	The Hon'ble Shri Justice <b>MANGESH S. PATIL</b>	For admission, hearing and order matters therein :- (A) Civil Writ Petitions Odd years. (B) All Writ Petitions arising out of orders/Judgments passed by Labour and Industrial Courts / authorities irrespective of the year of filing. (C) All Civil work, not assigned to other Courts. (D) All Arbitration matters.
2	The Hon'ble Shri Justice <b>N. B. SURYAWANSHI</b>	For admission, hearing and order matters therein :- (A) Civil Writ Petitions Even years.

### NOTE

(A) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri. Justice N. B. Suryawanshi** is allowed before the Court presided over by **Hon'ble Shri. Justice Shrikant D. Kulkarni and vice versa**.

Dated this 26<sup>th</sup> October 2021

High Court, Appellate Side  
Bombay

]  
]

By Order,  
Sd/-  
(V. R. Kachare)  
Registrar (Judl-I)